

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TERRYGOLD (INDIA) LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Terrygold (India) Ltd
2.	Date of incorporation of corporate debtor	13/11/1991
3.	Authority under which corporate debtor is incorporated / registered	ROC - Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U18100TG1991PLC013446
5.	Address of the registered office and principal office (if any) of corporate debtor	4th Floor, 6-2-966/5/1, Hill Colony, Khairatabad Hyderabad - 500 004
6.	Insolvency commencement date in respect of corporate debtor	31/03/2023 (Order was uploaded in the NCLT Portal on 06/04/2023)
7.	Estimated date of closure of Insolvency Resolution Process	27/09/2023
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Ramakrishnan Sadasivan IBBI/IPA-001/IP-P00108/2017-18/10215
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: Old No 22, New No 28, Menod Street, Purasawalkam ,Chennai,Tamil Nadu ,600007 Mail Id: <a href="mailto:sadasivanr@gmail.com">sadasivanr@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: Old No 22, New No 28, Menod Street, Purasawalkam ,Chennai,Tamil Nadu ,600007 Mail Id: <a href="mailto:terrygold.cirp@gmail.com">terrygold.cirp@gmail.com</a>
11.	Last date for submission of claims	20/04/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not yet ascertained
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>  Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s. Terrygold (India) Ltd on 31/03/2023 (Order was uploaded in the NCLT Portal on 06/04/2023).



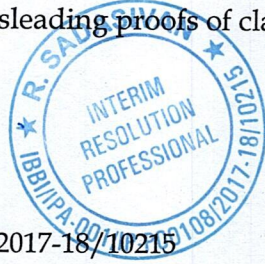
*Ramakrishnan Sadasivan*

The creditors of M/s. Terrygold (India) Ltd, are hereby called upon to submit their claims with proof on or before 20/04/2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

*R. Sadasivan*



**Ramakrishnan Sadasivan**

IBBI/IPA-001/IP-P00108/2017-18/10215

Interim Resolution Professional

Terrygold (India) Ltd

Registered Mail id: [sadasivanr@gmail.com](mailto:sadasivanr@gmail.com)

Correspondence Mail id: [terrygold.cirp@gmail.com](mailto:terrygold.cirp@gmail.com)

AFA No: AA1/10215/02/061123/104726 valid till 06-11-2023.

Date: 08/04/2023

Place: Chennai